

**Central Administrative Tribunal  
Madras Bench**

**OA/310/01170/2013**

**Dated Thursday the 4<sup>th</sup> day of January Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

Shri V.Saravanan  
S/o late Shri K.Vishwanathan F/Pipe HIS,  
No.22/23A, Marrison 1<sup>st</sup> Street,  
Alandur, Chennai 600016. .. Applicant

By Advocate **M/s. Giridhar & Sai**

**Vs.**

1. The Union of India, rep by its  
The Chief Engineer, Headquarters,  
Military Engineering Service,  
Chennai Zone, Island Grounds,  
Chennai 600009.
2. The Garrison Engineer,  
St. Thomas Mount,  
Pallavaram, Chennai 600043. .. Respondents

By Advocate **Mr.K.Ramanatha Reddy**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

On perusal it is seen that the OA had been 'dismissed for default' on 04.11.2015 as the counsel for applicant was absent on several dates. Thereafter, it was restored on 27.2.2017 only to be dismissed again for non-prosecution on 05.6.2017. Subsequently on the submission that there was a change of vakalat and the new counsel could not file the vakalat before the date of hearing, the OA was again restored to its original position on 25.9.2017 and posted for today.

2. Today also there is no representation for the applicant. The OA is, therefore, dismissed for default.

(R.Ramanujam)  
Member(A)  
04.01.2018

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